

HIGH COURT OF DELHI : NEW DELHI

NOTIFICATION

No. 948/Rules/DHC

Dated : 02.12.2013

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with the Government of India, Ministry of Home Affairs Notification No.F27/40/50-NGS dated the 28th October, 1953 and all other powers enabling him in this behalf, the High Court of Delhi, with the prior approval of the Central Government and the concurrence of Hon'ble Lt. Governor of National Capital Territory of Delhi, hereby makes the following rules, namely:-

Delhi District Courts Establishment (Appointment & Conditions of Service)

Rules, 2012

CHAPTER – I

PRELIMINARY

1. Short Title and Commencement:-

- (1) These rules may be called the “Delhi District Courts Establishment (Appointment & Conditions of Service) Rules, 2012”.
- (2) They shall come into force from the date of their publication in the Official Gazette.

2. Definitions:-

In these rules, unless the context requires otherwise,-

- (1) “*Appointing Authority*” in respect of-
 - A. Posts of Administrative Officer (Judicial) and above in Group A means the High Court of Delhi; and
 - B. ¹[All other posts in Group A and in other Groups means the Principal District and Sessions Judge of the District to which staff is allocated under these Rules.]
- (2) “*Cadre*” means the strength of posts specified in Schedule A and includes any temporary post sanctioned by the Government of N.C.T. of Delhi that has remained in existence for the last one year;
- (3) “*Chief Justice*” means the Chief Justice of High Court of Delhi;
- (4) “*Disciplinary Authority*” means the Authority competent under these rules to impose on a Member of the Service any of the penalties specified in Rule 26.

¹ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

- (5) ²[*“District”* means the District notified by the Government of NCT from time to time.]
- (6) ³[*“Principal District & Sessions Judge”* means the Principal District & Sessions Judge of the concerned District;]
- (7) *“equivalent qualification”* means a qualification notified by the High Court as equivalent to a qualification prescribed in these rules in respect of any category of post;
- (8) *“Government”* means the Government of National Capital Territory of Delhi;
- (9) *“Group”* means the Group of service specified in sub-rule (3) of Rule 3;
- (10) *“High Court”* means the High Court of Delhi;
- (11) *“Member of the Service”* means a person appointed to the service under the provisions of these Rules;
- (12) *“Official Gazette”* means the Delhi Gazette;
- (13) ⁴[*“Recommendation Committee”* constituted by the High Court for the purpose of making recommendations to the High Court of the names of suitable candidates for the post of Administrative Officer (Judicial) and above and shall comprise of:-
- (i) One Principal District & Sessions Judge (as Chairman); and
 - (ii) Two members of the Delhi Higher Judicial Service having at least ten years of service to be nominated by the High Court on an yearly basis or for a specified period.]
- (14) ⁵[*“Unified Recruitment Committee”* –
- In respect of all posts to which direct recruitment is to be made in any District, the High Court shall constitute a permanent Unified Recruitment Committee comprising:-
- (i) One Principal District & Sessions Judge (as Chairman); and
 - (ii) Two members of Delhi Higher Judicial Service having at least ten years of service.
- to be nominated by the High Court on an yearly basis or for a specified period.

² Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

³ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

⁴ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

⁵ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

Explanation: It shall be mandatory for a Recruitment Committee constituted for making recruitments for 10 or more vacancies in Group-C posts to have one member of SC/ST community.]

(15) ⁶[“*Selection Committee*” in respect of:

(a) Post of Administrative Officer (Judicial) and above means a Committee comprising of such number of Hon’ble Judges of High Court as the Hon’ble Chief Justice may deem appropriate;

(b) All other posts in Group A and other Groups means one or more Committee or Committees constituted by the High Court comprising of :

- (i) One Principal District & Sessions Judge;
- (ii) One member of Delhi Higher Judicial Service having at least ten years of service;
- (iii) One Chief Metropolitan Magistrate or Senior Civil Judge or Additional Chief Metropolitan Magistrate or Administrative Civil Judge.

to be nominated by the High Court on an yearly basis or for a specified period.

Explanation: It shall be mandatory for a Selection Committee constituted qua Group-C post to have one member of SC/ST community.]

(16) “*Service*” means the Delhi District Court Establishment Service as referred to in sub-rule (1) of Rule 3; and

(17) “*State*” means the National Capital Territory of Delhi.

CHAPTER – II

CONSTITUTION OF THE SERVICE

3. Constitution of the Service:-

(1) On and from the date of commencement of these rules, there shall be constituted a State Civil Service known as the Delhi District Court Establishment Service.

(2) The Service shall consist of the category of posts or cadres specified in column (2) of Schedule A. The group and number of posts in each of those cadres and their scale of pay shall be as specified in the corresponding entries in column (3) to (9) thereof.

⁶ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

⁷[(2A) The High Court, after coming into force of the “Delhi District Courts Establishment (Appointment & Conditions of Service) (Amendment) Rules, 2025 and thereafter from time to time, shall, out of the posts specified in column (2) of Schedule A, allocate such number of posts to each District, as it considers appropriate keeping in mind the number of judicial officers, judicial and administrative work and such other criteria as the High Court may consider relevant.]

(3) The posts shall be in Group A (Gazetted) category; Group B (Gazetted and Non-Gazetted) category and Group C (Non-Gazetted) category.

(4) The persons, who, immediately before the commencement of these rules are holding any of the posts specified in Schedule A to these rules, shall be deemed to have been appointed to the respective Group of the service in accordance with the provisions of these rules.

⁸[(5) The High Court shall, after coming into force of the “Delhi District Courts Establishment (Appointment & Conditions of Service) (Amendment) Rules, 2025, on the basis of such criteria as formulated by it, allocate district wise, the persons holding any of the posts specified in Schedule A.

Explanation: - No officer/official shall be allowed to change the allocated district except under exceptional circumstances for which approval of High Court shall be necessary.]

CHAPTER – III

RECRUITMENT

4. Method of recruitment and qualification etc.-

In respect of each category of posts of the Service specified in column (2) of Schedule B, the method of recruitment and minimum qualification, shall be as specified in the corresponding entries in columns (3) and (4) thereof.

⁹[5. Procedure to appoint Principal Private Secretary:-

It shall be the sole discretion of the Principal District & Sessions Judge concerned to appoint his/her Principal Private Secretary from amongst the pool

⁷ Inserted vide Notification No. 68/Rules/DHC dated 22.09.2025

⁸ Inserted vide Notification No. 68/Rules/DHC dated 22.09.2025

⁹ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

of Administrative Officers (Judicial) working in the district concerned and such person shall continue to hold the said post for such period as may be desired by the concerned Principal District & Sessions Judge.]

6. Disqualification for appointment:-

- (1) No person shall be eligible for appointment unless he is a citizen of India.
- (2) No man who has more than one wife living and no woman who has married a man already having another wife, shall be eligible for appointment.
- (3) No person who attempts to obtain extraneous support by any means for his candidature from officials or non-officials, shall be eligible for appointment.
- (4) No person shall be eligible for appointment if he or she –
 - (a) is or has been a member of, or has associated himself or herself with, any body or association after such body or association is declared as an unlawful body or association; or
 - (b) has participated in or is associated with, any activity or programme
 - (i) aimed at subversion of the Constitution of India;
 - (ii) aimed at organized breach or defiance of law involving violence;
 - (iii) which is prejudicial to the interests of the sovereignty and integrity of India or the security of the State; or
 - (iv) which promotes, on grounds of religion, race, language, caste or community, feelings of enmity or hatred between different sections of the people; or
 - (c) is dismissed from service under the Government of India or any State Government or any High Court;
 - (d) is or has been debarred or disqualified by the Union or any State Public Service Commission or any High Court from appearing for any examination or selection conducted by it; and
 - (e) is or has been convicted of an offence involving moral turpitude.

7. Age limit for appointment:-

Unless specified to the contrary in Schedule B to these rules every candidate for appointment by direct recruitment must have attained the age of eighteen years and not attained the age of-

- (a) thirty two years in the case of a person belonging to any of the Scheduled Castes or Scheduled Tribes;
- (b) thirty years in the case of a person belonging to any of the Other Backward Classes;
- (c) thirty seven years in the case of person belonging to Physically Handicapped category;
- (d) forty years in case of Physically Handicapped Other Backward Class;
- (e) forty-two years in case of Physically Handicapped SC/ST candidates;
- (f) twenty seven years in the case of any other category of person,
¹⁰[on the last date fixed for the receipt of applications or on such other date as may be specified by the High Court in the notification inviting applications.]

8. Provision for reservation of appointment:-

Posts shall be reserved for the members of the Scheduled Castes, Scheduled Tribes, Other Backward Classes and others to such extent and in such manner as may be specified by the Government under Article 16 of the Constitution of India.

¹¹**9. Recruitment Cell:-**

High Court shall constitute 'District Courts Recruitment Cell' which shall function as per the administrative instructions issued by the High Court from time to time.]

¹²**10. Direct recruitment:-**

Direct recruitment to all posts shall be made through the Unified Recruitment Committee in accordance with these Rules and the administrative instructions issued by the High Court from time to time.]

¹⁰ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

¹¹ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

¹² Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

11. Eligibility of candidates for the interview:-

- (1) For the purpose of selection of candidates for interview, the ¹³[Unified Recruitment Committee] shall prepare a list of names of candidates on the basis of the percentage of total marks secured in the qualifying examination in the order of merit. From amongst the candidates whose names are included in such list, as far as may be, such number of candidates as is equal to ten times the number of vacancies notified, selected in the order of merit, shall be eligible for the interview. Provided that if two or more candidates secure equal marks than all such candidates shall be called for interview.

12. Interview:-

- ¹⁴[(1) The Unified Recruitment Committee depending upon the total number of candidates selected under Rule 11 for interview may constitute such number of Committees as may be considered necessary. In case, where the number of Interview Committee(s) constituted are more than one, the Unified Recruitment Committee shall give such number to the Committees as may be considered appropriate for their identification; for example Interview Committee No.1, Interview Committee No.II, Interview Committee No.III and so on.
- (2) Where the number of Interview Committee(s) is more than one, the Unified Recruitment Committee shall allocate such number of candidates to them so as to ensure that the interviews of the eligible candidates are completed efficiently in the shortest period of time.
- (3) Interview Committee(s) shall forward the entire list of the candidates interviewed with marks obtained by each candidate, as soon as practicable soon after the last interview is concluded, duly signed by all members.]

¹⁵[13. List of selected candidates:-

- (1) After preparation of the list of selected candidates, the Unified Recruitment Committee shall place it before the High Court for final approval. After approval, the Registrar (District Courts Recruitment) shall allocate the selected candidates to various districts in terms of the preferences expressed

¹³ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

¹⁴ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

¹⁵ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

by them. In case the number of candidates opting for a particular district is more than the number of vacancies of that post in the particular district, the candidate securing higher position in the merit list shall be allocated the District of his choice.

- (2) The Unified Recruitment Committee shall also prepare a panel of candidates in the order of merit containing the names of candidates not included in the select list prepared under sub-rule (1) in which the number of candidates to be included shall, as far as possible, be ten percent of the number of vacancies notified.
- (3) The lists so prepared under Sub-Rules (1) and (2) shall be published in such manner as the High Court may direct.]

¹⁶[14. Appointment of candidates:-

- (1) Subject to Rule 16, candidates whose names are included in the select list prepared under sub-rule (1) and published under sub-rule (3) of rule 13, may be appointed by the Appointing Authority against the vacancies in the particular cadre of the particular District in the order in which the names are found in the select list after satisfying itself, after such enquiry as may be considered necessary that each such candidate is suitable in all respects for appointment to a post in the cadre. Candidates, whose names are included in the list prepared under sub-rule (2) and published under sub-rule (3) of rule 13, may be similarly appointed against vacant posts still available after the candidates whose names are included in the list prepared under Sub-Rule (1) of Rule 13 have been appointed.
- (2) The inclusion of the name of a candidate, in any of the two lists published under rule 13, shall not confer on him any right of appointment.]

15. Duration of operation of the lists:-

The select lists of the candidates published by the Appointing Authority under rule 13 in respect of any cadre shall be valid for a period of 12 months from its publication. However, the life of the select lists may be extended by the Appointing Authority for a further period not exceeding 06 months. Provided the validity of the select lists shall cease to be ordered from the date of publication of a list prepared in respect of such cadre on the basis of the next selection.

¹⁶ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

The list prepared under sub-rule (2) of Rule 13 shall also be not valid beyond the period of validity of the select list as prepared under rule 13(1).

16. Conditions relating to suitability and certificates of Character:-

No person shall be appointed unless the Appointing Authority is satisfied that he is of good character and is in all respect suitable for appointment to the Service. Every candidate selected for direct recruitment shall furnish to the Appointing Authority certificates given not more than six months prior to the date of his selection, by two respectable persons not related to him. If any doubt arises regarding the suitability of a candidate for appointment the decision of the Appointing Authority shall be final.

17. Fees:-

Every candidate, for direct recruitment to any category of post, may be required to pay such fees, as may be specified by the Appointing Authority in respect of his applications.

Provided that in the case of a candidate belonging to a Scheduled Caste or a Scheduled Tribe or a Physically Handicapped category, the fees payable shall be one half of the fee specified under this rule.

18. Joining time for appointment:-

- (1) A candidate appointed by direct recruitment shall assume charge of the post specified by the Appointing Authority as soon as possible after the date of the order of appointment, but not later than forty-five days from that date. Explanation—For the purpose of this sub-rule “the date of the order of appointment” means the date of dispatch of the order of appointment by registered post to the address given by the candidate.
- (2) Notwithstanding anything contained in sub-rule (1), the Appointing Authority may, on the application of the candidate and if satisfied that there are good and sufficient reasons for doing so, by order in writing, grant such further time but not exceeding three months as it may deem necessary.
- (3) The name of the candidate who fails to assume charge of the post within the time specified in sub-rule (1) or within the further time granted under sub-rule (2) shall stand deleted from the list of selected candidates and the candidate concerned shall cease to be eligible for appointment.

¹⁷**[19. Recruitment by Promotion:-**

- (1) The Principal District and Sessions Judge concerned shall make an assessment in the month of January, every year, of number of promotion vacancies existing and likely to occur during the year in different category of posts in the particular District.
- (2) The Principal District and Sessions Judge shall notify the vacancies for the posts of Administrative Officer (Judicial) and above in the particular District and shall forward the list of all eligible candidates falling in the zone of consideration for appointment to those posts to the Recommendation Committee. The Recommendation Committee, in accordance with the criteria laid down by the High Court shall prepare a list of suitable candidates for their appointment on promotion to the quota of **50%** of the posts of Administrative Officer (Judicial) by way of promotion on the basis of suitability-cum-merit and for remaining **50%** of posts shall conduct a departmental exam followed by an interview. The Committee shall thereafter forward the list of persons so selected along with the list of the persons not found suitable stating the reasons for the same to the High Court.

The list so received shall then be placed before the Selection Committee constituted by the Chief Justice of the High Court under Rule 2 (15)(a) and the Selection Committee may either accept or reject the recommendations of the Committee or suitably modify the list as it may deem fit. The final list shall then be placed before the Chief Justice for his consideration and who shall thereafter forward it to the Full Court for approval.
- (3) Deleted.
- (4) The Principal District and Sessions Judge shall also notify the vacancies for all other posts in Group-A and other Groups in the particular district and shall forward the list of all eligible candidates falling in the zone of consideration for appointment to those posts to the Selection Committee. The Committee, in accordance with the criteria laid down by the High Court shall prepare a consolidated list of suitable candidates for all districts. However, for the post of Senior Judicial Assistant, the Selection Committee, shall prepare a list of suitable candidates for their

¹⁷ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

appointment on promotion to the quota of 50% by way of promotion on the basis of suitability-cum-merit and for remaining 50% of posts shall conduct a departmental examination followed by an interview. The Committee shall thereafter forward the list of persons so selected along with the list of the persons not found suitable stating the reasons for the same to the High Court for final approval through Principal District and Sessions Judge of the District concerned.

- (5) The High Court shall lay down the criteria to determine the merits of a candidate.]

¹⁸**20. Appointment:-**

On approval of the list of selected candidates of promotion under Rule-19, the Registrar (District Courts Recruitment Cell) shall allocate the candidates to the districts, keeping in mind the allocated vacant post in such district and send such list to the Principal District and Sessions Judge concerned who then shall make appointment of the candidates so selected after making enquiry as may be considered necessary or pass such orders as may be deemed appropriate.]

CHAPTER – IV

PROBATION AND OFFICIATION

21. Probation and Officiation:-

- (1) All appointments to the Service by direct recruitment shall be on probation for a period of two years.
- (2) All appointments by promotion shall be on officiating basis for a period of two years.
- (3) The period of probation or officiation, as the case may be, for reasons to be recorded in writing, may be extended by the Appointing Authority by such period not exceeding double the normal period of probation or officiating, as the case may be, specified in sub-rules (1) or (2) above.
- (4) At the end of the period of probation or officiation or the extended period of probation or officiation, as the case may be, the Appointing Authority shall consider the suitability of the person so appointed or promoted to hold the post to which he was appointed or promoted, and –
 - (i) if it decides that he is suitable to hold the post to which he was appointed or promoted and has passed the examinations or tests,

¹⁸ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

if any, required to be passed during the period of probation or officiation, as the case may be, it shall, as soon as possible, issue an order declaring him to have satisfactorily completed the period of probation or officiation, as the case may be; and such an order shall have effect from the date of expiry of the period of probation or officiation, including extended period, if any, as the case may be.

(ii) if the Appointing Authority considers that the person is not suitable to hold the post to which he was appointed or promoted, as the case may be, he shall, by order –

(a) if he is a promotee, revert him to the post which he held prior to his promotion.

(b) if he is a probationer, discharge him from service;

(5) A person shall not be considered to have satisfactorily completed the period of probation or officiation, as the case may be, unless a specific order to that effect is passed. Any delay in passing such an order shall not entitle the person to be deemed to have satisfactorily completed the period of officiation or probation, as the case may be.

22. Discharge of a probationer during the period of probation:-

(1) Notwithstanding anything contained in rule 21, the Appointing Authority may, at any time during the period of probation, discharge from service, a probationer on account of his unsuitability for the Service.

(2) An order under sub-rule (1) shall indicate the grounds for the discharge but no disciplinary enquiry shall be necessary.

23. Increment during the period of probation or officiation:-

(1) A probationer or promotee may draw the increments that fall due during the period of probation or officiation. He shall not, however, draw any increment after the expiry of the period of probation or officiation unless and until he is declared to have satisfactorily completed his probation or officiation, as the case may be.

(2) When a probationer or promotee is declared to have satisfactorily completed his probation or officiation, as the case may be, he shall draw, as from the date such order takes effect, the pay he would have drawn had he been

allowed the increments for the said period unless validity of the appointment of any person –

- (i) As probationer is questioned in any legal proceedings before a court of law, the period of probation of such person shall continue until the final disposal of such proceedings;
- (ii) As a promotee on officiating basis is questioned in any legal proceedings, before a court of law, the period of officiation of such promote shall continue until the final disposal of such proceedings.

CHAPTER –V

SENIORITY

24. Seniority:-

- (1) An officer/official appointed in accordance with the rules of recruitment on regular basis shall be senior to persons appointed temporarily or on ad hoc basis.
- (2) Where officers/officials are recruited to a cadre by promotion, departmental examination or direct recruitment and the date of their appointment is same then the officers recruited by promotion shall take precedence over the officers/officials promoted through departmental examination and the directly recruited officers/officials.
- (3) Save as provided in sub-rules (5) to (8), seniority of officers/officials appointed by direct recruitment or promotion shall be determined according to their position in merit.
- (4) Subject to sub-rule (3), if the promotions are made to the post of Administrative Officer (Judicial), by the order in which the names of the candidates are arranged in the select list prepared in accordance with Serial No. 4 of Schedule B.
- (5) For all other posts where more than one officer/official is promoted to a cadre at the same time, the inter-se seniority of persons so promoted shall be determined—
 - (i) If promotions are made from any one cadre by their inter-se seniority in that lower cadre;
 - (ii) If promotions are made from more than one cadre of same grade, by the period of their service in those cadres;

- (iii) If promotions are made from more than one cadre of different grades, by the order in which the names of candidates are arranged in the select list.
- (6) Where more than one person is recruited by direct recruitment to a cadre, the inter-se seniority of persons so recruited shall be in the order in which their names are arranged in the select list.
- (7) Every year in the month of January, seniority list of officers/officials in all cadres shall be prepared and published by the Appointing Authority and the lists so published shall be used for the purpose of making promotions to the next higher cadre.
- (8) Seniority of a person allowed to change his cadre, as provided in these rules, shall be determined in the changed cadre treating as if he or she is the last person joining the cadre on that day.

CHAPTER – VI

SUSPENSION

25. Suspension:-

- (1) The Appointing Authority or any Authority to which it is subordinate or any other authority empowered in that behalf by the High Court, by general or special order, may place a Member of the Service under suspension.
 - (a) where a disciplinary proceeding against him is contemplated or is pending;
or
 - (b) where, in the opinion of the authority aforesaid, he has engaged himself in activities prejudicial to the interest of the security of the State; or
 - (c) where a case against him in respect of any criminal offence is under investigation, inquiry or trial.

Provided that, where the order of suspension is made by an authority lower than the Appointing Authority, such Authority shall forthwith report to the Appointing Authority the circumstances in which the order was made.

- (2) A Member of the Service shall be deemed to have been placed under suspension by an order of Appointing Authority –
 - (a) with effect from the date of his detention, if he is detained in custody, whether on a criminal charge or otherwise, for a period exceeding forty-eight hours;

(b) with effect from the date of his conviction, if, in the event of a conviction for an offence, he is sentenced to a term of imprisonment exceeding forty-eight hours and is not forthwith dismissed or removed or compulsorily retired consequent to such conviction.

EXPLANATION - The period of forty-eight hours referred to in clause (b) of this sub-rule shall be computed from the commencement of the imprisonment after the conviction and for this purpose, intermittent periods of imprisonment, if any, shall be taken into account.

(3) Where a penalty of dismissal, removal or compulsory retirement from service imposed upon a member of the service under suspension is set aside in appeal or on review under these rules and the case is remitted for further inquiry or action or with any other directions, the order of his suspension shall be deemed to have continued in force on and from the date of the original order of dismissal, removal or compulsory retirement and shall remain in force until further orders.

(4) Where a penalty of dismissal, removal or compulsory retirement from service imposed upon a member of the service is set aside or declared or rendered void in consequence of or by a decision of a Court of Law and the Disciplinary Authority, on a consideration of the circumstances of the case, decides to hold a further inquiry against him on the allegations on which the penalty of dismissal, removal or compulsory retirement was originally imposed, the member of the service shall be deemed to have been placed under suspension by the Appointing Authority from the date of the original order of dismissal, removal or compulsory retirement and shall continue to remain under suspension until further orders:

Provided that no such further inquiry shall be ordered unless it is intended to meet a situation where the Court has passed an order purely on technical grounds without going into the merits of the case.

(5)(a) Subject to the provisions contained in sub-rule (7), an order of suspension made or deemed to have been made under this rule shall continue to remain in force until it is modified or revoked by the authority competent to do so.

(b) Where a Member of the service is suspended or is deemed to have been suspended (whether in connection with any disciplinary proceeding or otherwise), and any other disciplinary proceeding is commenced against him during the continuance of that suspension, the authority competent to place him under suspension may, for reasons to be recorded by him in writing, direct that the Member of the service shall continue to be under suspension until the termination of all or any of such proceedings.

(c) An order of suspension made or deemed to have been made under this rule may at any time be modified or revoked by the authority which made or is deemed to have made the order or by any authority to which that authority is subordinate.

(6) An order of suspension made or deemed to have been made under this rule shall be reviewed by the authority competent to modify or revoke the suspension, before expiry of ninety days from the effective date of suspension, on the recommendation of the Review Committee constituted for the purpose and pass orders either extending or revoking the suspension. Subsequent reviews shall be made before expiry of the extended period of suspension. Extension of suspension shall not be for a period exceeding one hundred and eighty days at a time.

(7) An order of suspension made or deemed to have been made under sub-rules (1) or (2) of this rule shall not be valid after a period of ninety days unless it is extended after review, for a further period before the expiry of ninety days.

CHAPTER – VII

PENALTIES

26. Penalties:-

One or more of the following penalties for good and sufficient reasons may be imposed on a Member of the Service, namely:

Minor Penalties -

- (i) censure;
- (ii) withholding of his promotion;
- (iii) recovery from his pay of the whole or part of any pecuniary loss caused by him to the Government or High Court by negligence or breach of orders;
- (iii a) reduction to a lower stage in the time-scale of pay by one stage for a period not exceeding three years, without cumulative effect and not adversely affecting his pension.
- (iv) withholding of increments of pay;

Major Penalties -

- (v) save as provided for in clause (iii) (a), reduction to a lower stage in the time-scale of pay for a specified period, with further directions as to whether or not the Member of the Service will earn increments of pay during the period of such reduction and whether on the expiry of such period, the reduction will or will not have the effect of postponing the future increments of his pay;
- (vi) reduction to lower time-scale of pay, grade, post or Service which shall ordinarily be a bar to the promotion of the Member of the Service to the time-scale of pay, grade, post or Service from which he was reduced, with or without further directions regarding conditions of restoration to the grade or post or service from which the Member of the Service was reduced and his seniority and pay on such restoration to that grade, posts or service;
- (vii) compulsory retirement;
- (viii) removal from service which shall not be a disqualification for future employment under the Government;
- (ix) dismissal from service which shall ordinarily be a disqualification for future employment under the Government.

Provided that, in every case in which the charge of possession of assets disproportionate to known source of income or the charge of acceptance from any person of any gratification, other than legal remuneration, as a motive or reward for doing or forbearing to do any official act is established, the penalty mentioned in clause (viii) or clause (ix) shall be imposed:

Provided further that in any exceptional case and for special reasons recorded in writing, any other penalty may be imposed.

EXPLANATION - The following shall not amount to a penalty within the meaning of this rule, namely:-

- (i) withholding of increments of a Member of the Service for his failure to pass any departmental examination in accordance with the rules or orders governing the Service to which he belongs or post which he holds or the terms of his appointment;
- (ii) stoppage of a Member of the Service at the efficiency bar in the time-scale of pay on the ground of his unfitness to cross the bar;
- (iii) non-promotion of a Member of the Service, whether in a substantive or officiating capacity, after consideration of his case, to a Service, grade or post for promotion to which he is eligible;
- (iv) reversion of a Member of the Service officiating in a higher Service, grade or post to a lower Service, grade or post, on the ground that he is considered to be unsuitable for such higher Service, grade or post or on any administrative ground unconnected with his conduct;
- (v) reversion of a Member of the Service, appointed on probation to any other Service, grade or post, to his permanent Service, grade or post during or at the end of the period of probation in accordance with the terms of his appointment or the rules and orders governing such probation;
- (vi) replacement of the services of a Member of the Service, whose services had been borrowed from a State Government or any authority under the control of a State Government, at the disposal of the State Government or the authority from which the services of such Member of the Service had been borrowed;
- (vii) compulsory retirement of a Member of the Service in accordance with the provisions relating to his superannuation or retirement;

(viii) termination of the services -

(a) of a Member of the Service appointed on probation, during or at the end of the period of his probation, in accordance with the terms of his appointment or the rules and orders governing such probation, or

(b) of a temporary Member of the Service in accordance with the provisions of sub-rule (1) of Rule 5 of the Central Civil Services (Temporary Service) Rules, 1965, or

(c) of a Member of the Service, employed under an agreement, in accordance with the terms of such agreement.

¹⁹**[27. Disciplinary Authorities:-**

- (1) The High Court may impose any of the penalties specified in Rule 26 on any Member of the Service.
- (2) Without prejudice to the provisions of sub-rule (1) the Principal District and Sessions Judge may impose any of the penalties specified in Rule 26 on any Member of the Service for which the Appointing Authority is the Principal District and Sessions Judge.
- (3) The Principal District and Sessions Judge shall also be empowered to impose any of the penalties enumerated in clauses (i) to (iv) of Rule 26 on any Member of the Service of which High Court is the Appointing Authority.

Explanation:- The Principal District & Sessions Judge under whose jurisdiction, the alleged misconduct or misbehavior is committed by any Member of the service, shall be the Disciplinary Authority even where such member is transferred to other district.]

²⁰**[28. Authority to institute proceedings:-**

The High Court, by general or special order, may—

1. Institute disciplinary proceedings against any Member of the Service
2. Without prejudice to the provisions of sub-rule (1) the High Court may direct the Principal District and Sessions Judge of the District concerned to institute disciplinary proceedings against any Member of the Service on whom the Principal District and Sessions Judge of the District concerned is competent to

¹⁹ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

²⁰ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

impose under these rules any of the penalties specified in Rule 26.

3. The Principal District and Sessions Judge of the District concerned competent under these rules to impose any of the penalties specified in clauses (i) to (iv) of Rule 26 may institute disciplinary proceedings against any Member of the Service of the concerned District for the imposition of any of the penalties specified in clauses (v) to (ix) of Rule 26 notwithstanding that the Principal District and Sessions Judge of the District concerned is not competent under these rules to impose any of the later penalties.

EXPLANATION—On the conclusion of the inquiry or receipt of the inquiry report if the Disciplinary Authority comes to the conclusion that a minor penalty will meet requirement of the case it will be well within his competence to impose the minor penalty without seeking the approval of the High Court which is competent to impose a major penalty on the member of the Service concerned.]

29. Procedure for imposing major penalties:-

(1) No order imposing any of the penalties specified in clauses (v) to (ix) of Rule 26 shall be made except after an inquiry held, as far as may be, in the manner provided in this rule and rule 30, or in the manner provided by the Public Servants (Inquiries) Act, 1850 (37 of 1850), where such inquiry is held under that Act.

(2) Whenever the Disciplinary Authority is of the opinion that there are grounds for inquiring into the truth of any imputation of misconduct or misbehaviour against a Member of the Service, it may itself inquire into, or appoint under this rule or under the provisions of the Public Servants (Inquiries) Act, 1850, as the case may be, an authority to inquire into the truth thereof.

Provided that where there is a complaint of sexual harassment within the meaning of rule 3 C of the Central Civil Services (Conduct) Rules, 1964, the Complaints Committee established in each Judicial District for inquiring into such complaints, shall be deemed to be the Inquiring Authority appointed by the Disciplinary Authority for the purpose of these rules and the Complaints Committee shall hold, if separate procedure has not been prescribed for the complaints committee for holding the inquiry into the complaints of sexual harassments, the inquiry as far as practicable in accordance with the procedure laid down in these rules.

EXPLANATION - Where the Disciplinary Authority itself holds the inquiry, any reference in sub-rule (7) to sub-rule (20) and in sub-rule (22) to

the Inquiring Authority shall be construed as a reference to the Disciplinary Authority.

(3) Where it is proposed to hold an inquiry against a Member of the Service under this rule and rule 30, the Disciplinary Authority shall draw up or cause to be drawn up-

(i) the substance of the imputations of misconduct or misbehaviour into definite and distinct articles of charge;

(ii) a statement of the imputations of misconduct or misbehaviour in support of each article of charge, which shall contain-

(a) a statement of all relevant facts including any admission or confession made by the Member of the Service;

(b) a list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained.

(4) The Disciplinary Authority shall deliver or cause to be delivered to the Member of the Service a copy of the articles of charge, the statement of the imputations of misconduct or misbehaviour and a list of documents and witnesses by which each article of charges is proposed to be sustained and shall require the Member of the Service to submit, within such time as may be specified, a written statement of his defence and to state whether he desires to be heard in person.

(5)(a) On receipt of the written statement of defence, the Disciplinary Authority may itself inquire into such of the articles of charge as are not admitted, or, if it considers it necessary so to do, appoint, under sub-rule (2), an Inquiring Authority for the purpose, and where all the articles of charge have been admitted by the Member of the Service in his written statement of defence, the Disciplinary Authority shall record its findings on each charge after taking such evidence as it may think fit and shall act in the manner laid down in rule 30.

(b) If no written statement of defence is submitted by the Member of the Service, the Disciplinary Authority may itself inquire into the articles of charge, or may, if it considers it necessary to do so, appoint, under sub-rule (2), an Inquiring Authority for the purpose.

(c) Where the Disciplinary Authority itself inquires into any article of charge or appoints an Inquiring Authority for holding an inquiry into such charge, it may, by an order, appoint a Member of the Service or a legal

practitioner, to be known as the "Presenting Officer" to present on its behalf the case in support of the articles of charge.

(6) The Disciplinary Authority shall, where it is not the Inquiring Authority, forward to the Inquiring Authority-

(i) a copy of the articles of charge and the statement of the imputations of misconduct or misbehaviour;

(ii) a copy of the written statement of the defence, if any, submitted by the Member of the Service;

(iii) a copy of the statements of witnesses, if any, referred to in sub-rule (3);

(iv) evidence proving the delivery of the documents referred to in sub-rule (3) to the Member of the Service; and

(v) a copy of the order appointing the "Presenting Officer".

(7) The Member of the Service shall appear in person before the Inquiring Authority on such day and at such time within ten working days from the date of receipt by the Inquiring Authority of the articles of charge and the statement of the imputations of misconduct or misbehaviour, as the Inquiring Authority may, by notice in writing, specify, in this behalf, or within such further time, not exceeding ten days, as the Inquiring Authority may allow.

(8)(a) The Member of the Service may take the assistance of any other Member of the Service posted in any office either at his headquarters or at the place where the inquiry is held, to present the case on his behalf, but may not engage a legal practitioner for the purpose, unless the Presenting Officer appointed by the Disciplinary Authority is a legal practitioner, or, the disciplinary authority, having regard to the circumstances of the case, so permits;

Provided that the Member of the Service may take the assistance of any other Member of the Service posted at any other station, if the Inquiring Authority having regard to the circumstances of the case, and for reasons to be recorded in writing, so permits.

Note: The Member of the Service shall not take the assistance of any other Member of the Service who has three pending disciplinary cases on hand in which he has to give assistance.

(b) The Member of the Service may also take the assistance of a retired Member of the Service to present the case on his behalf, subject to such conditions as may be specified by the President from time to time by general or special order in this behalf.

(9) If the Member of the Service who has not admitted any of the articles of charge in his written statement of defence or has not submitted any written statement of defence, appears before the Inquiring Authority, such authority shall ask him whether he is guilty or has any defence to make and if he pleads guilty to any of the articles of charge, the Inquiring Authority shall record the plea, sign the record and obtain the signature of the Member of the Service thereon.

(10) The Inquiring Authority shall return a finding of guilt in respect of those articles of charge to which the Member of the Service pleads guilty.

(11) The Inquiring Authority shall, if the Member of the Service fails to appear within the specified time or refuses or omits to plead, require the Presenting Officer to produce the evidence by which he proposes to prove the articles of charge, and shall adjourn the case to a later date not exceeding thirty days, after recording an order that the Member of the Service may, for the purpose of preparing his defence:

(i) inspect within five days of the order or within such further time not exceeding five days as the Inquiring Authority may allow, the documents specified in the list referred to in sub-rule (3);

(ii) submit a list of witnesses to be examined on his behalf;

NOTE- If the Member of the Service applies orally or in writing for the supply of copies of the statements of witnesses mentioned in the list referred to in sub-rule (3), the Inquiring Authority shall furnish him with such copies as early as possible and in any case not later than three days before the commencement of the examination of the witnesses on behalf of the Disciplinary Authority.

(iii) give a notice within ten days of the order or within such further time not exceeding ten days as the Inquiring Authority may allow, for the discovery or production of any documents which are in the possession of Government but not mentioned in the list referred to in sub-rule (3).

NOTE- The Member of the Service shall indicate the relevance of the documents required by him to be discovered or produced by the Government.

(12) The Inquiring Authority shall, on receipt of the notice for the discovery or production of documents, forward the same or copies thereof to the authority in whose custody or possession the documents are kept, with a requisition for the production of the documents by such date as may be specified in such requisition:

Provided that the Inquiring Authority may, for reasons to be recorded by it in writing, refuse to requisition such of the documents as are, in its opinion, not relevant to the case.

(13) On receipt of the requisition referred to in sub-rule (12), every authority having the custody or possession of the requisitioned documents shall produce the same before the Inquiring Authority:

Provided that if the authority having the custody or possession of the requisitioned documents is satisfied for reasons to be recorded by it in writing that the production of all or any of such documents would be against the public interest or security of the State, it shall inform the Inquiring Authority accordingly and the Inquiring Authority shall, on being so informed, communicate the information to the Member of the Service and withdraw the requisition made by it for the production or discovery of such documents.

(14) On the date fixed for the inquiry, the oral and documentary evidence by which the articles of charge are proposed to be proved shall be produced by or on behalf of the Disciplinary Authority. The witnesses shall be examined by or on behalf of the Presenting Officer and may be cross-examined by or on behalf of the Member of the Service. The Presenting Officer shall be entitled to re-examine the witnesses on any points on which they have been cross-examined, but not on any new matter, without the leave of the Inquiring Authority. The Inquiring Authority may also put such questions to the witnesses as it thinks fit.

(15) If it shall appear necessary before the close of the case on behalf of the Disciplinary Authority, the Inquiring Authority may, in its discretion, allow the Presenting Officer to produce evidence not included in the list given to the Member of the Service or may itself call for new evidence or recall and re-examine any witness and in such case the Member of the Service shall be entitled to have, if he demands it, a copy of the list of further evidence proposed to be produced and an adjournment of the inquiry for three clear days before the production of such new evidence, exclusive of the day of adjournment and the day to which the inquiry is adjourned. The Inquiring Authority shall give the Member of the Service an opportunity of inspecting

such documents before they are taken on the record. The Inquiring Authority may also allow the Member of the Service to produce new evidence, if it is of the opinion that the production of such evidence is necessary, in the interests of justice.

NOTE.- New evidence shall not be permitted or called for or any witness shall not be recalled to fill up any gap in the evidence. Such evidence may be called for only when there is an inherent lacuna or defect in the evidence which has been produced originally.

(16) When the case for the Disciplinary Authority is closed, the Member of the Service shall be required to state his defence, orally or in writing, as he may prefer. If the defence is made orally, it shall be recorded and the Member of the Service shall be required to sign the record. In either case, a copy of the statement of defence shall be given to the Presenting Officer, if any, appointed.

(17) The evidence on behalf of the Member of the Service shall then be produced. The Member of the Service may examine himself in his own behalf if he so prefers. The witnesses produced by the Member of the Service shall then be examined and shall be liable to cross-examination, re-examination and examination by the Inquiring Authority according to the provisions applicable to the witnesses for the Disciplinary Authority.

(18) The Inquiring Authority may, after the Member of the Service closes his case, and shall, if the Member of the Service has not examined himself, generally question him on the circumstances appearing against him in the evidence for the purpose of enabling the Member of the Service to explain any circumstances appearing in the evidence against him.

(19) The Inquiring Authority may, after the completion of the production of evidence, hear the Presenting Officer, if any, appointed, and the Member of the Service, or permit them to file written briefs of their respective case, if they so desire.

(20) If the Member of the Service to whom a copy of the articles of charge has been delivered, does not submit the written statement of defence on or before the date specified for the purpose or does not appear in person before the Inquiring Authority or otherwise fails or refuses to comply with the provisions of this rule, the Inquiring Authority may hold the inquiry ex parte.

(21)(a) Where a Disciplinary Authority competent to impose any of the penalties specified in clause (i) to (iv) of rule 26 (but not competent to

impose any of the penalties specified in clauses (v) to (ix) of rule 26), has itself inquired into or caused to be inquired into the articles of any charge and that authority, having regard to its own findings or having regard to its decision on any of the findings of any Inquiring Authority appointed by it, is of the opinion that the penalties specified in clauses (v) to (ix) of rule 26 should be imposed on the Member of the Service, that authority shall forward the records of the inquiry to such Disciplinary Authority as is competent to impose the last mentioned penalties.

(b) The Disciplinary Authority to which the records are so forwarded may act on the evidence on the record or may, if it is of the opinion that further examination of any of the witnesses is necessary in the interests of justice, recall the witness and examine, cross-examine and re-examine the witness and may impose on the Member of the Service such penalty as it may deem fit in accordance with these rules.

(22) Whenever any Inquiring Authority, after having heard and recorded the whole or any part of the evidence in an inquiry ceases to exercise jurisdiction therein, and is succeeded by another Inquiring Authority which has, and which exercises, such jurisdiction, the Inquiring Authority so succeeding may act on the evidence so recorded by its predecessor, or partly recorded by its predecessor and partly recorded by itself:

Provided that if the succeeding Inquiring Authority is of the opinion that further examination of any of the witnesses whose evidence has already been recorded is necessary in the interests of justice, it may recall, examine, cross-examine and re-examine any such witnesses as hereinbefore provided.

(23)(i) After the conclusion of the inquiry, a report shall be prepared and it shall contain-

(a) the articles of charge and the statement of the imputations of misconduct or misbehaviour;

(b) the defence of the Member of the Service in respect of each article of charge;

(c) an assessment of the evidence in respect of each article of charge;

(d) the findings on each article of charge and the reasons therefor.

EXPLANATION- If in the opinion of the Inquiring Authority the proceedings of the inquiry establish any article of charge different from the original articles of the charge, it may record its findings on such article of charge:

Provided that the findings on such article of charge shall not be recorded unless the Member of the Service has either admitted the facts on which such article of charge is based or has had a reasonable opportunity of defending himself against such article of charge.

(ii) The Inquiring Authority, where it is not itself the Disciplinary Authority, shall forward to the disciplinary authority the records of inquiry which shall include:-

(a) the report prepared by it under clause (i).

(b) the written statement of defence, if any, submitted by the Member of the Service;

(c) the oral and documentary evidence produced in the course of the inquiry;

(d) written briefs, if any, filed by the Presenting Officer or the Member of the Service or both during the course of the inquiry; and

(e) the orders, if any, made by the Disciplinary Authority and the Inquiring Authority in regard to the inquiry.

30. Action on inquiry report:-

(1) The Disciplinary Authority, if it is not itself the Inquiring Authority may, for reasons to be recorded by it in writing, remit the case to the Inquiring Authority for further inquiry and report and the Inquiring Authority shall thereupon proceed to hold the further inquiry according to the provisions of Rule 29, as far as may be.

(2) The Disciplinary Authority shall forward or cause to be forwarded a copy of the report of the inquiry, if any, held by the Disciplinary Authority or where the Disciplinary Authority is not the Inquiring Authority, a copy of the report of the Inquiring Authority together with its own tentative reasons for disagreement, if any, with the findings of Inquiring Authority on any article of charge to the Member of the Service who shall be required to submit, if he so desires, his written representation or submission to the Disciplinary Authority within fifteen days, irrespective of whether the report is favourable or not to the Member of the Service.

(3) The Disciplinary Authority shall consider the representation, if any, submitted by the Member of the Service and record its findings before proceeding further in the matter as specified in sub-rules (4) and (5).

(4) If the Disciplinary Authority having regard to its findings on all or any of the articles of charge is of the opinion that any of the penalties specified in clauses (i) to (iv) of rule 26 should be imposed on the Member of the Service, it shall, notwithstanding anything contained in rule 31, make an order imposing such penalty:

Provided that in every case where the Disciplinary Authority is not the Appointing Authority and if it is necessary to consult the Appointing Authority, the record of the inquiry shall be forwarded by the Disciplinary Authority to the Appointing Authority for its advice and such advice shall be taken into consideration before making any order imposing any penalty on the Member of the Service.

(5) If the Disciplinary Authority having regard to its findings on all or any of the articles of charge and on the basis of the evidence adduced during the inquiry is of the opinion that any of the penalties specified in clauses (v) to (ix) of rule 26 should be imposed on the Member of the Service, it shall make an order imposing such penalty and it shall not be necessary to give the Member of the Service any opportunity of making representation on the penalty proposed to be imposed:

Provided that in every case where the Disciplinary Authority is not the Appointing Authority, the record of the inquiry shall be forwarded by the Disciplinary Authority to the Appointing Authority and the Appointing Authority before making an order imposing any such penalty on the Member of the Service shall take into consideration the inquiry report and recommendation of the Disciplinary Authority.

31. Procedure for imposing minor penalties:-

(1) Subject to the provisions of sub-rule (4) of rule 30, no order imposing on a Member of the Service any of the penalties specified in clause (i) to (iv) of rule 26 shall be made except after-

(a) informing the Member of the Service in writing of the proposal to take action against him and of the imputations of misconduct or misbehaviour on which it is proposed to be taken, and giving him reasonable opportunity of making such representation as he may wish to make against the proposal;

(b) holding an inquiry in the manner laid down in sub-rules (3) to (23) of rule 29, in every case in which the Disciplinary Authority is of the opinion that such inquiry is necessary;

(c) taking the representation, if any, submitted by the Member of the Service under clause (a) and the record of inquiry, if any, held under clause (b) into consideration;

(d) recording a finding on each imputation or misconduct or misbehaviour; and

(e) consulting the Appointing Authority where it is different from Disciplinary Authority where such consultation is necessary.

(2) Notwithstanding anything contained in clause (b) of sub-rule (1), if in a case it is proposed after considering the representation, if any, made by the Member of the Service under clause (a) of that sub-rule, to withhold increments of pay and such withholding of increments is likely to affect adversely the amount of pension payable to the Member of the Service or to withhold increments of pay for a period exceeding three years or to withhold increments of pay with cumulative effect for any period, an inquiry shall be held in the manner laid down in sub-rules (3) to (23) of Rule 29, before making any order imposing on the Member of the Service any such penalty.

(3) The record of the proceedings in such cases shall include-

(i) a copy of the intimation to the Member of the Service of the proposal to take action against him;

(ii) a copy of the statement of imputations of misconduct or misbehaviour delivered to him;

(iii) his representation, if any;

(iv) the evidence produced during the inquiry;

(v) the advice of the Appointing Authority, if any;

(vi) the findings on each imputation of misconduct or misbehaviour; and

(vii) the orders on the case together with the reasons therefor.

32. Communication of orders:-

Orders made by the Disciplinary Authority shall be communicated to the Member of the Service who shall also be supplied with a copy of its finding on each article of charge, or where the Disciplinary Authority is not the Inquiring Authority, a statement of the findings of the Disciplinary Authority together with brief reasons for its disagreement, if any, with the findings of the Inquiring

Authority and also a copy of the advice, if any, given by the Appointing Authority.

33. Common proceedings:-

(1) Where two or more Member of the Services are concerned in any case, the ²¹[High Court] or any other authority competent to impose the penalty of dismissal from service on all such Member of the Services may make an order directing that disciplinary action against all of them may be taken in a common proceeding.

NOTE-If the authorities competent to impose the penalty of dismissal on such Member of the Services are different, an order for taking disciplinary action in a common proceeding may be made by the highest of such authorities with the consent of the others.

(2) Any such order shall specify-

(i) the authority which may function as the Disciplinary Authority for the purpose of such common proceeding;

(ii) the penalties specified in rule 26 which such Disciplinary Authority shall be competent to impose;

(iii) whether the procedure laid down in rule 29 and rule 30 or rule 31 shall be followed in the proceeding.

34. Special procedure in certain cases:-

Notwithstanding anything contained in rule 29 to rule 33-

(i) where any penalty is imposed on a Member of the Service on the ground of conduct which has led to his conviction on a criminal charge, or

(ii) where the Disciplinary Authority is satisfied for reasons to be recorded by it in writing that it is not reasonably practicable to hold an inquiry in the manner provided in these rules, or

(iii) where the ²²[High Court] is satisfied that in the interest of the security of the State, it is not expedient to hold any inquiry in the manner provided in these rules,

²¹ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

²² Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

the Disciplinary Authority may consider the circumstances of the case and make such orders thereon as it deems fit:

Provided that the Member of the Service may be given an opportunity of making representation on the penalty proposed to be imposed before any order is made in a case under clause (i):

Provided further that the Appointing Authority shall be consulted, where such consultation is necessary, before any orders are made in any case under this rule.

35. Appeal:-

- (1) Except where the penalty is imposed by the High Court, a Member of a Service may file an appeal within forty-five days of the communication of the decision of the imposition of penalty on a member of Service under Rule 27.

Provided that the High Court may in its discretion entertain an application after a period of 45 days on being satisfied that the reasons for delay were beyond the control of the member of Service or was prevented from filing such appeal in time for any sufficient cause.

- (2) The appeal under sub-rule (1) shall be submitted to the Principal District & Sessions Judge, in duplicate, giving each grounds of appeal separately accompanied by a copy of the order imposing the penalty. The Principal District & Sessions Judge shall forward the said appeal to the High Court with his or her comments, alongwith a copy of inquiry report, if any, within one week of the submission of appeal.
- (3) A Member of the Service filing an appeal shall have no right to be heard personally at the High Court, unless summoned to do so.
- (4) After reading the appeal, the High Court may either
 - (a) summarily reject it without hearing the appellant; or
 - (b) refer it to the Principal District & Sessions Judge for report and on receipt of such report, reject the appeal without hearing the appellant; or
 - (c) hear the appellant or permit him to file additional arguments in writing, in support of grounds of appeal; or

- (d) set aside the order of imposing the penalty or impose any other penalty other than the penalty imposed by the Disciplinary Authority or pass such order as may be deemed appropriate.
- (5) The order on appeal will be communicated to the appellant through the Principal District & Sessions Judge.

36. Orders against which no appeal lies-

Notwithstanding anything contained in these rules no appeal shall lie in order made by the High Court.

- (i) any order of an interlocutory nature or of the nature of a step-in-aid of the final disposal of a disciplinary proceeding, other than an order of suspension;
- (ii) any order passed by an Inquiring Authority in the course of an inquiry under Rule 29.

37. Representation:-

- (1) In a case where the penalty has been imposed by the High Court under Rule 27 or a member of Service has been discharged from service for any reasons, may make a representation against such order of the High Court or such discharge, to the High Court requesting for a review within forty-five days of the communication of order of imposing penalty by High Court or discharge by the Appointing Authority in duplicate with an order of imposing penalty or such discharge, as the case may be, stating the grounds of making such representation.
- (2) The representation under sub-rule (1) shall be made to the Principal District & Sessions Judge, who shall forward the same to the High Court within one week, with his comments, if any.
- (3) A Member of Service making representation shall have no right to be heard personally, unless summoned to do so.
- (4) The examination of such representation shall remain confined to questions:
 - (a) Whether the order of discharge was passed by the competent authority?
 - (b) Whether the order of discharge was in accordance with these rules or any other rules or regulations applicable in a particular case?

- (5) The High Court after going through the representation, may accept the representation or summarily reject it without giving any reasons or pass such orders as it may consider appropriate.
- (6) The order on representation will be communicated to the member of the Service, presenting such representations, through the Principal District & Sessions Judge.

CHAPTER – VIII

MISCELLANEOUS

38. Age of Superannuation:-

The age of superannuation of a member of the service shall be age of superannuation specified by the Government from time to time of the Members of State Civil Service.

²³**[39. Retirement in public interest:-**

Notwithstanding anything contained in these rules or any other law, the High Court or the Principal District & Sessions Judge may, if it is of the opinion that it is in the public interest so to do, have the absolute right to retire any member of the Service who has put in not less than twenty five years of service or has attained the age of 50 years, by giving him notice of not less than three months in writing or three months pay and allowances in lieu of such notice.]

40. Training etc.:-

- (1) Every person appointed by direct recruitment to the Service shall, undergo such training as may, from time to time, be specified by the High Court.
- (2) Every member of the Service shall be given such periodical training as the High Court may, from time to time specify.
- (3) Every member of the Service shall pass such tests or examinations and within such time as the High Court may, from time to time specify.

41. Change of cadre:

- ²⁴(1) Stenographers of all grades, who have put in minimum 7 years of service, may be permitted by the Appointing Authority to change their cadre to a cadre of equivalent grade on the clerical or ministerial side. However, this shall be on a case to case basis and each case shall be considered on its own merits.”

²³ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

²⁴ Substituted vide Notification No. 51/Rules/DHC dated 05.06.2023

(2) Change of cadre once permitted shall be final.

42. Residuary provision:-

The conditions of service of the members of the Service for which no express provision is made in these rules shall be determined by the laws, rules and orders for the time being applicable to members of the State Civil Services in the State, holding equivalent grade posts.

Provided that any rules other than those referred to above applicable to members of the service immediately prior to the commencement of these rules shall continue to apply to them.

43. Power to remove difficulties:-

The High Court shall have the powers to call for the report on any subject matter covered by these rules and pass such orders or give such instructions as appears to be necessary or expedient for the removal of any difficulty, arising in giving effect to these rules.

²⁵**44. Power to relax:-**

Where the Principal District & Sessions Judge, is satisfied that the operation of any rule causes undue hardship in any particular case, he or she may send a recommendation to the High Court for dispensing with or relaxing the requirement of that rule to such extent and subject to such conditions as he or she may consider necessary for dealing with the case in a just and equitable manner provided that the case is not dealt with in a manner less favourable to the officer or officials concerned than in accordance with rules, and the High Court shall take a decision on such recommendation which shall be final.]

45. Interpretation:-

If any question as to the interpretation of these rules arises, the High Court of Delhi shall decide the same and its decision shall be final.

NOTE: THESE RULES SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(SANGITA DHINGRA SEHGAL)
REGISTRAR GENERAL

Rules stand published in Delhi Gazette Extraordinary, Part IV, No.184 (NCTD No.185) dated 02.12.2013

²⁵ Substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

Schedule-A
See rule 3(2)

Sl. No.	Category of Posts	Group	No. of posts			Pay Scales		
			Permanent	Temporary	Sanctioned	PB	Pay Band	Grade Pay
1	2	3	4	5	6	7	8	9
1	Senior Administrative Officer	Group-A (Gaz.)	10	-	10	PB-III	Rs.15600-39100/-	Rs.7600/-
2	Deputy Controller of Accounts	Group-A (Gaz.)	1	-	1	PB-III	Rs.15600-39100/-	Rs.6600/-
3	Administrative Officer (Judicial)	Group-A (Gaz.)	50	-	50	PB-III	Rs.15600-39100/-	Rs.6600/-
4	System Analyst Group I Executive	Group-A (Gaz.)	1	-	1	PB-III	Rs.15600-39100/-	Rs.6600/-
5	Senior Accounts Officer	Group-A (Gaz.)	1	-	1	PB-III	Rs.15600-39100/-	Rs.5400/-
6	Senior Librarian Grade 'A'	Group-B (Gaz.)	1	-	1	PB-II	Rs.9300-34800/-	Rs.5400/-
7	Programmer Group II Executive	Group-B (Gaz.)	7	-	7	PB-II	Rs.9300-34800/-	Rs.5400/-
8	Accounts Officer	Group-B (Gaz.)	2	-	2	PB-II	Rs.9300-34800/-	Rs.5400/-
9	Assistant Accounts Officer	Group-B (Gaz.)	4	-	4	PB-II	Rs.9300-34800/-	Rs.4800/-
10	Technical Officer	Group-B (Gaz.)	1	-	1	PB-II	Rs.9300-34800/-	Rs.4600/-
11	Information Officer-cum-Librarian	Group-B (Non-Gaz.)	6	-	6	PB-II	Rs.9300-34800/-	Rs.4600/-
12	Public Relation Officer	Group-B (Non-Gaz.)	6	-	6	PB-II	Rs.9300-34800/-	Rs.4600/-
13	Senior Judicial Assistant	Group-B (Non-Gaz.)	235 + 208	22	257	PB-II	Rs.9300-34800/-	Rs.4600/-
14	Senior Personal Assistant	Group-B (Non-Gaz.)	230 + 28	-	230	PB-II	Rs.9300-34800/-	Rs.4600/-
15	Civil Nazir / District Nazir	Group-B (Non-Gaz.)	79	-	79	PB-II	Rs.9300-34800/-	Rs.4600/-
16	Assistant Programmer	Group-B (Non-Gaz.)	8	-	8	PB-II	Rs.9300-34800/-	Rs.4200/-
17	Assistant Public Relation Officer	Group-B (Non-Gaz.)	6	-	6	PB-II	Rs.9300-34800/-	Rs.4200/-
18	Personal Assistant	Group-B (Non-Gaz.)	256 +676	- + 22	256 + 698	PB-II	Rs.9300-34800/-	Rs.4200/-
19	Judicial Assistant	Group-B	534	-	534	PB-II	Rs.9300-	Rs.4200/-

		(Non-Gaz.)					34800/-	
20	Librarian	Group-B (Non-Gaz.)	6	-	6	PB-II	Rs.9300-34800/-	Rs.4200/-
21	Driver / Staff Car Driver (Special Grade)	Group-B	5	-	5	PB-II	Rs.9300-34800/-	Rs.4200/-
22	Naib Nazir	Group-C	94	-	94	PB-II	Rs.9300-34800/-	Rs.4200/-
23	Junior Judicial Assistant	Group-C	2268	22	2290	PB-I	Rs.5200-20200/-	Rs.2800/-
24	Data Entry Operator Grade-B	Group-C	5	-	5	PB-I	Rs.5200-20200/-	Rs.2800/-
25	Driver / Staff Car Driver (Grade-I)	Group-C	35	-	35	PB-I	Rs.5200-20200/-	Rs.2800/-
26	Gestetnor Operator/ Dispatch Rider	Group-C	1 + 1	-	1 + 1	PB-I	Rs.5200-20200/-	Rs.2800/-
27	Baliffs	Group-C	51	-	51	PB-I	Rs.5200-20200/-	Rs.2800/-
28	Data Entry Operator Grade-A	Group-C	5	-	5	PB-I	Rs.5200-20200/-	Rs.2400/-
29	Driver / Staff Car Driver (Grade-II)	Group-C	30 + 24	- + 7	30 + 31	PB-I	Rs.5200-20200/-	Rs.2400/-
30	Process Server	Group-C	447	-	447	PB-I	Rs.5200-20200/-	Rs.2400/-
31	Head Jamadar/ Daftri	Group-C	1 + 5	-	1 + 5	PB-I	Rs.5200-20200/-	Rs.2400/-
32	Book Binder	Group-C	5	-	5	PB-I	Rs.5200-20200/-	Rs.2400/-
33	Peon/Orderly/Dak Peon	Group-C	1086	22	1108	PB-I	Rs.5200-20200/-	Rs.2000/-
34	Chowkidar	Group-C	230	-	230	PB-I	Rs.5200-20200/-	Rs.2000/-
35	Maali	Group-C	1	-	1	PB-I	Rs.5200-20200/-	Rs.2000/-
36	Frash / Frash-cum-Dak-Messenger	Group-C	89	-	89	PB-I	Rs.5200-20200/-	Rs.2000/-
37	Sweeper / Safai Karamchari	Group-C	141	-	141	PB-I	Rs.5200-20200/-	Rs.2000/-

Schedule- B

Group -A

Srl. No.	Name of the Post	Method of Recruitment	Qualification etc.	Appointing Authority
(1)	(2)	(3)	(4)	(5)
1.	Senior Administrative Officer (Gazetted) PB-III- 15600-39100+7600/-	Selection on the basis of seniority-cum-Suitability from amongst Administrative Officer (Judicial)	Graduate	High Court
2.	Deputy Controller of Accounts (Gazetted) PB-III- 15600-39100+6600/-	i) To be filled by selection on the basis of seniority-cum-merit from amongst Senior Accounts Officers. (ii) By deputation – where no suitable person for the post is available by way of promotion then it shall be filled by way of deputation.	Promotion:- Minimum service of four years as Senior Accounts Officer. Deputation:- (i) Officer of Delhi Administration Accounts Service (Grade-I) with 4 years regular service in the Pay Band-III with the grade pay of Rs. 5400/- Note: the service, if any rendered in the Grade-I of the Delhi Administrative Accounts Service or a higher post prior to the notification of Delhi Administrative Accounts Service (Grade-I) Rules, 1983 on 20.04.1983 shall also be taken into account for the purpose of reckoning the above qualifying service of four years. (ii) Officers from any of the organized Accounts Service holding posts in the Pay <u>Band-II</u> with the grade pay of Rs. 5400/- (iii) Audit/Accounts Officers from	High Court

			any of the organized Central Accounts Department with 7 years service in the Pay Band-II with the grade pay of Rs. 5400/-.	
3.	Administrative Officer (Judicial) (Promotion/Selection Post) (Gazetted) PB-III-15600-39100+6600/-	a) 50% of the sanctioned strength by promotion on the basis of seniority-cum-merit from Senior Judicial Assistants, Senior Personal Assistants and Civil Nazirs / District Nazirs shall be filled according to the percentage of cadre strength of above three category i.e 60%, 30% and 10% respectively. b) 50% of the sanctioned strength by selection on the basis of written test and interview from Senior Judicial Assistants, Senior Personal Assistants and Civil Nazirs / District Nazirs, Judicial Assistant, Personal Assistant or combined service in any of these posts. c) In case requisite number of candidates do not qualify for selection on merit in terms of provisions of clause (b) above, by direct recruitment on the basis of written test and interview.	a) Graduate with 5 years service (Law Graduate to be preferred) in any of the posts of Senior Judicial Assistants, Senior Personal Assistants and Civil Nazirs/District Nazirs. b) Graduate with 5 years service (Law Graduate to be preferred) in any of the posts of Senior Judicial Assistants, Senior Personal Assistants and Civil Nazirs/District Nazirs. OR Graduate with 7 years regular service (Law Graduate to be preferred) in the post of Judicial Assistant/Personal Assistant or combined service in any of these posts. c) For Direct Recruits : Law Graduate with 5 years service in the grade pay of Rs. 4600/-.	High Court
4.	System Analyst Group-I (Executive) (Gazetted) PB-III-15600-39100+6600	By promotion from amongst the post of Programmer with five years regular service in the establishment of District & Sessions Judge, Delhi, failing which by deputation (including) short-term contract), failing both by direct recruitment	1.) (i) Master Degree in Computer Application /Computer Science/ Master Degree or M.Tech (with specialization in Computer Application) or B.E/B.Tech in Computer Engineering/Computer Science/Computer Technology of	Principal District & Sessions Judge

		<u>Deputation</u> Officers under Central/State Govts./Union Territories Recognised Research Institutions/Public Sector Undertakings/Autonomous Organisations (a) (i) holding analogous post, on regular basis; OR (ii) with five years regular service in the pay scale of Rs.8000-13500 (mention the equivalent new scale) or equivalent post. OR (iii) Eight years regular service in the scale of pay of Rs. 6500-200-10500(mention the new scale) or equivalent and (b) Possessing the educational and other qualifications prescribed under column (4).	a recognized University or equivalent (ii) Five years experience in Electronics Data Processing out of which two years experience should be in actual programming. OR 2) (i) Degree in Computer application/Computer Science or Degree in Electronics and Communication Engineering from a recognized University or equivalent. (ii) Seven years experience in Electronics Data Processing work out of which at least three years' experience should be in actual programming. OR 3) (i) Masters Degree of a recognized University or equivalent or Degree in Engineering of a recognized University or equivalent. (ii) Eight years experience in Electronics Data Processing work, out of which at least four years' experience should be in actual programming. OR 4) (i) "A Level Diploma under DOEACC programme or Post Graduate Diploma in Computer Application offered under University Programme/ Post Polytechnic	
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			Diploma in Computer Application awarded by State Council of Technical Education or equivalent. (ii) Eight years experience in Electronics Data Processing work out of which at least four years' experience should be in actual programming. <u>Age limit:</u> not exceeding 40 years (relaxable for Govt. Servant upto five years in accordance with the instructions or orders issued by the Central Government.) Note : (1) The crucial date for determining the age limit shall be the 1st day of January of the year in which the process of recruitment is initiated. (2) The qualification and experience are relaxable at the discretion of the High Court, Delhi, in case of candidates otherwise well qualified.	
5.	Senior Accounts Officer (Gazetted) PB-III- 15600-39100+5400	By promotion/ Selection on the basis of seniority-cum-merit from amongst Accounts Officers.	Minimum service of three years as Accounts Officer	Principal District & Sessions Judge

Group-B

Srl. No.	Name of the Post	Method of Recruitment	Qualification etc.	Appointing Authority
(1)	(2)	(3)	(4)	(5)
6.	Senior Librarian Grade 'A' (Gazetted) PB-II-9300-34800+5400/-	To be appointed by way of promotion from amongst Information Officer-cum-Librarian; but if no suitable candidate is available then by direct recruitment through written test or interview as may be deemed appropriate by the Appointing Authority.	(i) Promotion:- Minimum service of four years as Information Officer-cum-Librarian; (ii) Direct Recruitment:- Masters Degree in Library Science/ Information Science/Documentation OR an equivalent grade of B in the UGC 7 point scale plus a consistently good academic record.	Principal District & Sessions Judge
7.	Programmer Group –II (Executive) (Gazetted) PB-II-9300-34800+5400/-	By promotion from amongst the post of Assistant Programmer with five years regular service in the establishment of District & Sessions Judge, Delhi, failing which by deputation (including short-term contract), failing both, by direct recruitment <u>Deputation</u> Officers under Central/State Govts./Union Territories (a) (i) holding analogous post, on regular basis in the Parent Cadre/Deptt. OR (ii) with two years regular service in the pay scale of Rs.7500-12000 (mention the equivalent new scale) or equivalent post in the Parent post in the Parent cadre/department. (iii) Five years regular service in the scale	1) (i) Master Degree in Computer Application /Computer Science/ Master Degree or M.Tech (with specialization in Computer Application) or B.E/B.Tech in Computer Engineering/Computer Science/Computer Technology of a recognized University or equivalent (ii) Four years experience in Electronics Data including experience of actual programming. OR 2)(i) Degree in Computer application/Computer Science or Degree in Electronics and Communication Engineering from a recognized University or equivalent. (ii) Five years experience in Electronics Data Processing work out of which at least two years' experience should be in actual programming. OR 3) (i) Masters Degree of a recognized University or equivalent or Degree in Engineering of a recognized University or equivalent.	Principal District & Sessions Judge

		of pay of Rs. 6500-200-10500(mention the new scale) or equivalent in the Parent cadre/department and (b) Possessing the educational and other qualifications prescribed under column (4). Direct Recruitment In case no suitable candidate is available through promotion/deputation, the post will be filled up by direct recruitment.	(ii) Six years experience in Electronics Data Processing work, out of which at least three years' experience should be in actual programming. OR 4)(i) "A Level Diploma under DOEACC programme or Post Graduate Diploma in Computer Application offered under University Programme/ Post Polytechnic Diploma in Computer Application awarded by State Council of Technical Education or equivalent. (ii) Six years experience in Electronics Data Processing work out of which at least three years' experience should be in actual programming. <u>Age limit: not exceeding 35 years</u> (relaxable for Govt. Servant upto five years in accordance with the instructions or orders issued by the Central Government.) Note : (1) The crucial date for determining the age limit shall be the 1st day of January of the year in which the process of recruitment is initiated. (2) The qualification and experience are relaxable at the discretion of the High Court, Delhi, in case of candidates otherwise well qualified.	
8.	Accounts Officer (Gazetted) PB-II- 9300-34800+5400/-	By promotion from amongst Assistant Accounts Officer on the basis of seniority-cum-merit	Minimum service of three years as Assistant Accounts Officer.	Principal District & Sessions Judge
9.	Assistant Accounts Officer (Gazetted) PB-II-9300-34800+4800/-	By Selection on the basis of seniority-cum-merit from amongst Group 'B' or 'C' officials in the establishment of District & Sessions Judge, Delhi ,having requisite qualification and experience	Qualification: Officials possessing diploma in Subordinate Accounts Service Part I & II with degree of B.Com and having adequate knowledge in Budget and Cash with 5 years service in the establishment of District Courts.	Principal District & Sessions Judge

10.	Technical Officer (Gazetted) PB-II-9300- 34800+4600/-	By direct recruitment on the basis of interview	Essential Qualification: - 1. Possessing a Degree in Mechanical/ Automobile Engineering of a recognized University / Board or equivalent. 2. Two years practical experience in any automobile workshop of repute. NOTE: 1. Qualifications are Relaxable at the discretion of the High Court in case of candidates otherwise well qualified. Note: 2. The qualifications regarding experience is relaxable at the discretion of High Court, in case of candidates belonging to SC/ST, if he is of the opinion that sufficient number of candidates from those communities possessing the required experience are not likely to be available to fill up the vacancies. Age Limit for Direct Recruitment : Not exceeding 30 years (Relaxable for Government Servant)	Principal District & Sessions Judge
11.	Information Officer-cum- Librarian (Non-Gazetted) PB-II-9300- 34800+4600/-	To be appointed by way of promotion from amongst Librarian on the basis of seniority-cum-merit.	Minimum service of six years as Librarian	Principal District & Sessions Judge
12.	Public Relation Officer (Non-Gazetted) PB-II-9300- 34800+4600/-	By promotion on the basis of seniority- cum-merit, from the post of Assistant Public Relation Officer.	Minimum six years of service as Assistant Public Relation Officer	Principal District & Sessions Judge
13.	Senior Judicial Assistant (Promotion/Selection Post) (Non-Gazetted) PB-II-9300- 34800+4600/-	a) 50% of the vacant posts by promotion on the basis of seniority-cum-suitability from Judicial Assistants. b) 50% of the vacant posts by selection on merit from Judicial Assistants on the basis	a) For members of the Establishment of this Court: Graduate with 5 years service and non- graduate with 8 years service in the posts of Judicial Assistants. b) For members of the Establishment of this Court: Graduate with 5 years service and non-	Principal District & Sessions Judge

		of written test and interview, failing which;	graduate with 8 years service in the posts of Judicial Assistants.	
		c) By direct recruitment on the basis of written test and interview.	c) For direct recruits: Graduates.	
14.	Senior Personal Assistant (Promotion/Selection Post) (Non-Gazetted) PB-II-9300-34800+4600/-	a) 50% of the vacant posts by promotion from Personal Assistants on the basis of seniority-cum-suitability on the basis of shorthand dictation to be transcribed on Computer /Typewriter. “<i>Provided</i>, Personal Assistants, who have completed eight (8) years of regular service would be promoted as Senior Personal Assistant. Such promotees would be <i>en bloc</i> shown at the bottom of the seniority list in the year in which they were promoted as Sr. Personal Assistants. Such promotees would maintain <i>inter se</i> seniority between them in the cadre of Personal Assistant. They would be junior to those promoted in the cadre of Senior Personal Assistant in the said year or earlier years. In case a junior in the said category has completed eight (8) years of regular service, his senior would also be considered, provided the shortfall is less than six (6) months. Promotions made under this proviso would be adjusted and from the 50% promotion quota.” b) 50% of the vacant posts by direct recruitment on the basis of written examination comprising of one paper in English language (Essay, Grammar and Translation) followed by a Shorthand dictation to be transcribed on Computer/Typewriter. The short listed	a) For members of the Establishment: 3 years service as Personal Assistant. b) For direct recruits: Graduate with speed of not less than 110 w.p.m. in shorthand and 40 w.p.m. in typewriting.	Principal District & Sessions Judge

		candidates would also undergo a viva voce test.		
15.	Civil Nazir /District Nazir (Non-Gazetted) PB-II-9300-34800+4600/-	By promotion from amongst Naib Nazirs on the basis of Seniority-cum-Merit.	Minimum service of five (5) years as Naib Nazir in the establishment of the District & Sessions Judge, Delhi.	Principal District & Sessions Judge
16.	Assistant Programmer (Non-Gazetted) PB-II-9300-34800+4200	By Direct Recruitment. Vacancies caused by the incumbent being away on deputation or long illness or study leave or under other circumstances for a duration of one year or more may be filled on deputation basis from officers of Central Govt./Govt. of NCT of Delhi holding analogous post on regular basis in the parent cadre/ department possessing the educational and other qualification prescribed for direct recruitment under columns no. (4)	1) Master Degree in Computer Application /Computer Science/ Master Degree or M.Tech (with specialization in Computer Application) or B.E/B.Tech in Computer Engineering/Computer Science/Computer Technology of a recognized University or equivalent OR 2) (i) Degree in Computer application/Computer Science or Degree in Electronics and Communication Engineering from a recognized University or equivalent. (ii) Two years experience in Electronics Data Processing work including experience of actual programming. OR 3) (i) Masters Degree of a recognized University or equivalent or Degree in Engineering of a recognized University or equivalent. (ii) Three years experience in Electronics Data Processing work including experience of actual programming. OR 4) (i) "A Level Diploma under DOEACC programme or Post Graduate Diploma in Computer Application offered under University	Principal District & Sessions Judge

			Programme/ Post Polytechnic Diploma in Computer Application awarded by State Council of Technical Education or equivalent. (ii) Three years experience in Electronics Data Processing work including experience of actual programming. Age limit: not exceeding 30 years (relaxable for Govt. Servant upto five years in accordance with the instructions or orders issued by the Central Government.) Note : (1) The crucial date for determining the age limit shall be the 1st day of January of the year in which the process of recruitment is initiated. (2) The qualification and experience are relaxable at the discretion of the High Court, in case of candidates otherwise well qualified.	
17.	Assistant Public Relation Officer (Non-Gazetted) PB-II-9300-34800+4200/-	a) By selection on merit (on the basis of written test and interview) from amongst Group 'C' officials. b) In case requisite number of candidates do not qualify in terms of provisions of clause (a) above, then by direct recruitment on the basis of written test and interview.	a) Group 'C' officials having five years experience in the establishment of District & Sessions Judge. b) Graduate/Bachelor Degree from a recognized University with good knowledge of computer. (Post Graduate Diploma holders in Public Relation will be preferred)	Principal District & Sessions Judge
18.	Personal Assistant (Non-Gazetted) PB-II-9300-34800+4200	By direct recruitment on the basis of written test and interview.	Graduate with Shorthand speed of 100 words per minute and typing speed of 40 words per minute and having knowledge of Computer.	Principal District & Sessions Judge
19.	Judicial Assistant (Promotion Post) (Non-Gazetted) PB-II-9300-34800+4200	By promotion from Junior Judicial Assistants on the basis of seniority-cum-suitability alone.	For members of the Establishment of this Court: Graduate with 5 years and non-graduates with 10 years of service from Junior Judicial Assistants.	Principal District & Sessions Judge
20.	Librarian (Non-Gazetted)	Direct Recruitment through an open Competitive Exam.	Qualification: Bachelor Degree in Library Science from a	Principal District &

	PB-II-9300-34800+4200/-		recognized University. Age Limit: Below 27 years (Relaxable for Govt. servants and reservation, as per rules.)	Sessions Judge
21.	Driver/Staff Car Driver (Special Grade) PB-II-9300-34800+4200/-	By promotion on the basis of seniority-cum-merit from the category of Driver/Staff car driver (Grade-I)	Three years Regular service in the cadre of Driver/Staff Car Driver (Grade-I) in the establishment of the District & Sessions Judge, Delhi	Principal District & Sessions Judge

<u>Group-C</u>				
Srl. No.	Name of the Post	Method of Recruitment	Qualification etc.	Appointing Authority
(1)	(2)	(3)	(4)	(5)
22.	Naib Nazir PB-II-9300- 34800+4200/-	By promotion from amongst Bailiffs /Process servers on the basis of seniority-cum-merit	Graduate with minimum service of five years as Bailiff in the establishment of the District & Sessions Judge, Delhi. OR Graduate with minimum service of eight years as Process Server in the establishment of the District & Sessions Judge, Delhi. OR Matriculation pass with minimum service of eight years as Bailiff in the establishment of the District & Sessions Judge, Delhi. OR Matriculation pass with minimum service of ten years as Process Server in the establishment of the District & Sessions Judge, Delhi. Non-graduate candidates will also have to qualify a proficiency/evaluation test.	Principal District & Sessions Judge
23.	Junior Judicial Assistant PB-I-5200-20200+2800/-	a) 80% of posts by direct recruitment on the basis of written test and interview. b) 20% of the vacant posts by promotion from Head Jamadar/Daftri/ Book Binder/ Peon/Orderly/ Dak Peon/ Frash/Frash-cum-Dak Messenger/ Chowkidar/ Maali/ Sweeper/ Safai Karamchari on the basis of written test and interview.	a) Graduate with typing speed of not less than 40 words per minute on Computer. b) By promotion from members of the Establishment of this Court: (i) Matriculation pass or equivalent from a recognized board from the category of Head Jamadar/Daftri (ii) Matriculation pass or equivalent from a recognized board having	Principal District & Sessions Judge

			five years service from the categories of Book Binder/ Peon/Orderly/ Dak Peon / Frash/Frash-cum-Dak Messenger / Chowkidar/ Maali/ Sweeper/ Safai Karamchari. They should have knowledge of English and speed of not less than 35 w.p.m. in typewriting.	
24.	Data Entry Operator (Grade-B) PB-I-5200-20200+2800/-	By promotion from amongst Data Entry Operators (Grade-A) on the basis of seniority-cum-merit.	Minimum service of four years as Data Entry Operator (Grade-A) in the establishment of District & Sessions Judge, Delhi.	Principal District & Sessions Judge
25.	Driver/Staff Car Driver Grade –I PB-I- 5200-20200+ 2800/-	By promotion on the basis of seniority-cum-merit from the category of Driver/Staff car driver (Grade-II)	Six years regular service in the cadre of Driver/Staff Car Driver (Grade-II) in the establishment of the District & Sessions Judge.	Principal District & Sessions Judge
26.	Gestetnor Operator/Dispatch Rider PB-I-5200-20200+ 2800/-	By promotion, on the basis of seniority-cum merit, from categories:. Head Jamadar/ Daftri/Book Binder/ Peon/ orderly/ Dak Peon/Frash/Frash-cum-Dak Messenger/ Chowkidar/ Maali / Sweeper / Safai Karamchari, in the establishment of the District & Sessions Judge	By promotion from the members of establishment of this court : (i) Matriculation pass or equivalent from a recognized board from the category of Head Jamadar/Daftri (ii) Matriculation pass or equivalent from a recognized board with five years service in the categories of Book Binder/Peon/orderly/ Dak Peon / Frash/Frash-cum-Dak Messenger/ Chowkidar/ Maali/ Sweeper/ Safai Karamchari, in the establishment of the District & Sessions Judge. Note (1): For the post of Gestetnor	Principal District & Sessions Judge

			Operator proficiency in handling of Gestetnor Machine is required. Note (2): For the post of Dispatch Rider, Driving licence of LMV is required. (Preference to be given to the candidates who can also drive the three wheeler van and the motor cycle).	
27.	Bailiff PB-I-5200-20200+2800/-	By promotion from amongst Process Servers on the basis of seniority-cum-merit	Matriculation pass or equivalent from a recognized board with minimum service of three years as Process Server in the establishment of the District & Sessions Judge, Delhi.	Principal District & Sessions Judge
28.	Data Entry Operator (Grade-A) PB-I-5200-20200+2400/-	By Direct recruitment through an open competitive examination and skill test	a) 12th standard pass from a recognized Institution/board or equivalent (preference will be given to Graduates) b) Diploma/Certificate course in IT/Computer field (Preference will be given to 'O' Level Certificate) c) Knowledge of Data Entry/Computer Operation. (Candidate should have minimum of one year experience in Data Entry Operations).	Principal District & Sessions Judge
29.	Driver/Staff Car Driver (Grade-II) PB-I- 5200-20200+ 2400/-	By direct recruitment through skill test and interview	Matriculation pass or equivalent from a recognized board/Higher Secondary from a recognized board With valid driving licence of LMV and 2 years unblemished experience in the line.	Principal District & Sessions Judge
30.	Process Server PB-I -5200-20200+2400/-	a) 50% of the vacant posts by selection on the basis of objective test, driving test and interview, from the incumbents of categories: Head Jamadar/Daftri/Book Binder/Peon/orderly/ Dak Peon /Frash/ Frash-cum-	a) By promotion from the members of establishment of this court : (i) Matriculation pass or equivalent from a recognized board from the category of Head Jamadar/Daftri	Principal District & Sessions Judge

		Dak Messenger/ Chowkidar/ Maali/Sweeper/Safai Karamchari in the establishment of the District & Sessions Judge, failing which posts will be filled up from direct quota. b) 50% of the vacant post by direct recruitment on the basis of objective test, driving test and interview.	(ii) Matriculation pass or equivalent from a recognized board with five years service in the categories of Book Binder/Peon/orderly/ Dak Peon / Frash/Frash-cum-Dak Messenger/ Chowkidar/ Maali/ Sweeper/ Safai Karamchari, in the establishment of the District & Sessions Judge. with valid driving licence of LMV and 2 years unblemished driving experience. b) For Direct recruits Matriculation pass or equivalent from a recognized board /Higher Secondary with driving licence of LMV and 2 years unblemished driving experience.	
31.	Head Jamadar/Daftri PB-I- 5200-20200+2400/-	By promotion, on the basis of seniority-cum merit, from categories: Peon /orderly /Dak Peon/ Frash/Frash-cum-Dak Messenger/ Chowkidar /Maali/ Sweeper /Safai Karamchari, in the establishment of the District & Sessions Judge	Matriculation pass or equivalent from a recognized board (Higher secondary to be preferred) with five (5) years experience in any of the categories mentioned in Column 3.	Principal District & Sessions Judge
32.	Book Binder PB-I- 5200-20200+2400/-	By direct recruitment on the basis of objective test and interview	Matriculation pass or equivalent from a recognized board with knowledge/experience of book binding	Principal District & Sessions Judge
33.	Peon/Orderly/Dak Peon PB-I- 5200-20200+2000/-	By direct recruitment on the basis of objective test and interview	Matriculation pass or equivalent from a recognized board	Principal District & Sessions Judge
34.	Chowkidar PB-I- 5200-20200+2000/-	By direct recruitment on the basis of objective test and interview	Matriculation pass or equivalent from a recognized board	Principal District & Sessions Judge
35.	Maali PB-I- 5200-20200+2000/-	By direct recruitment on the basis of objective test and interview	Matriculation pass or equivalent from a recognized board	Principal District & Sessions

				Judge
36.	Frash/Frash-cum-Dak Messenger PB-I- 5200-20200+2000/-	By direct recruitment on the basis of objective test and interview	Matriculation pass or equivalent from a recognized board	Principal District & Sessions Judge
37.	Sweeper/Safai Karamchari PB-I- 5200-20200+2000/-	By direct recruitment on the basis of objective test and interview	Matriculation pass or equivalent from a recognized board	Principal District & Sessions Judge

Srl. No. 3 substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

Srl. No. 14 substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

Srl. No. 21 substituted vide Notification No. 68/Rules/DHC dated 22.09.2025

Srl. No. 22 substituted vide Notification No. 104/Rules/DHC dated 03.11.2023

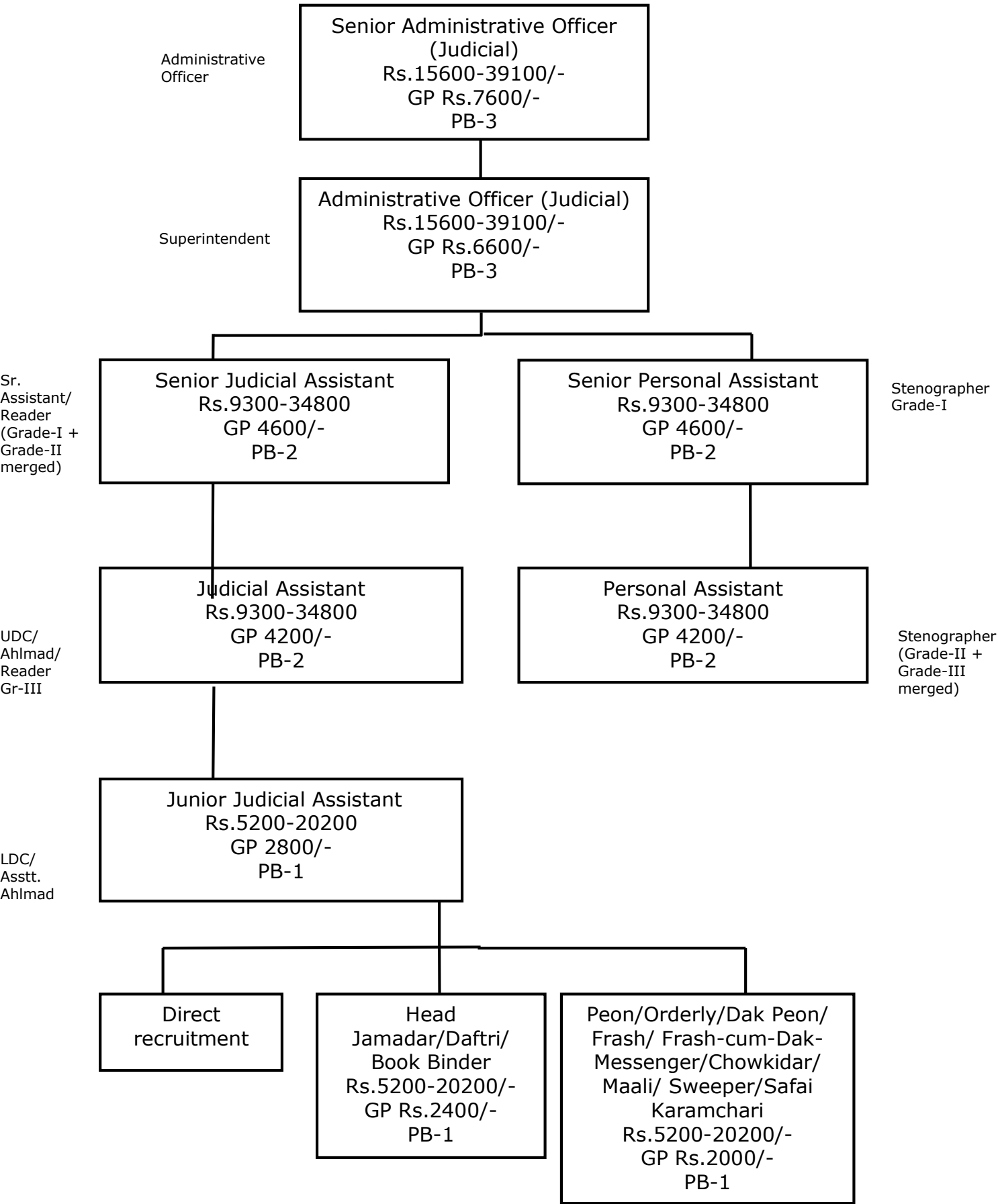
The word “District Judge” is replaced by “Principal District and Sessions Judge” vide Notification No. 68/Rules/DHC dated 22.09.2025

In Column 4 of Sl. No. 4, 10 and 16 “District Judge” is replaced with “High Court” in the matter of relaxation of qualification and experience vide Notification No. 68/Rules/DHC dated 22.09.2025.

The earlier nomenclature has been mentioned against each of the boxes

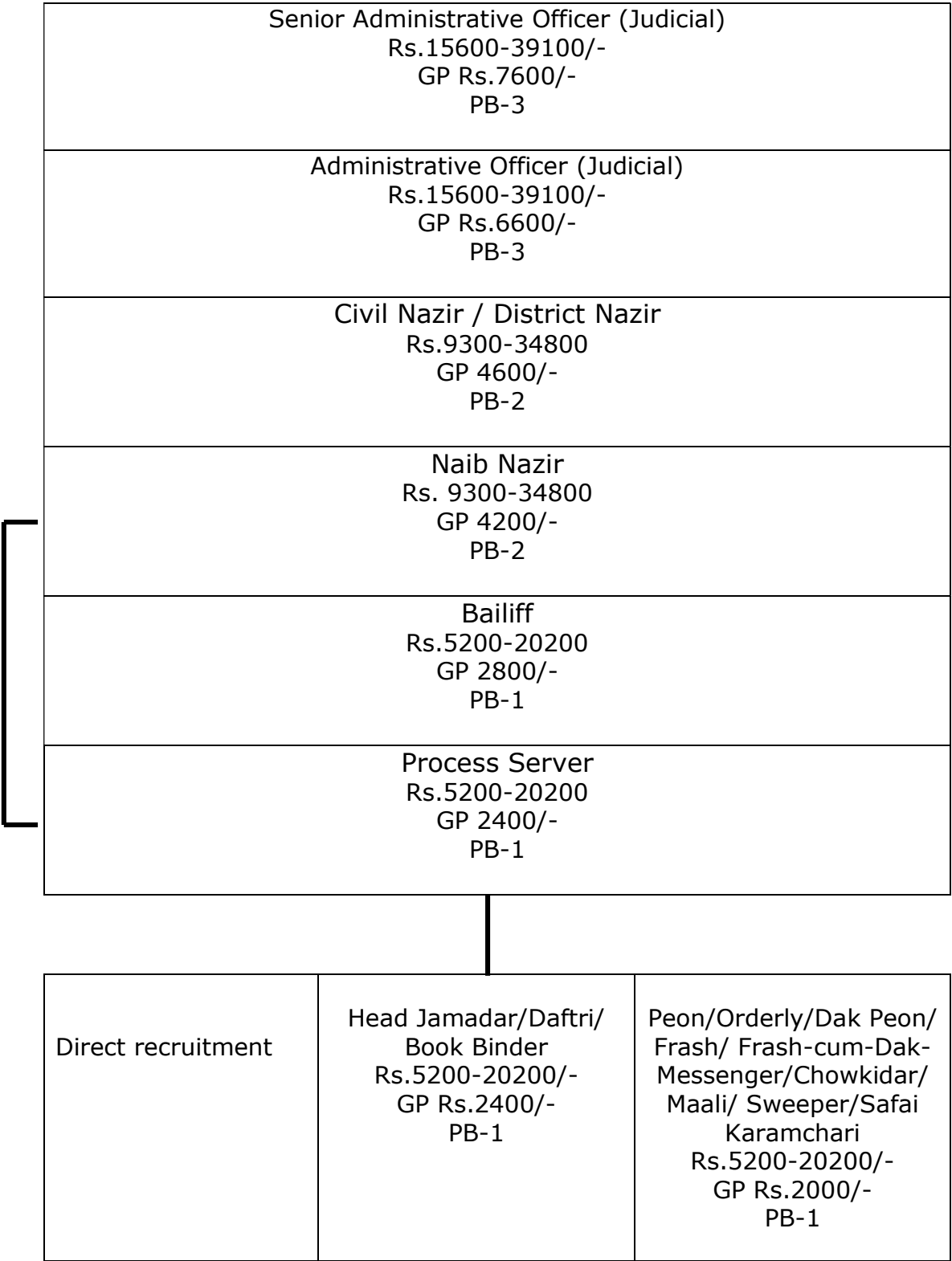
OFFICE OF THE DISTRICT & SESSIONS JUDGE: DELHI

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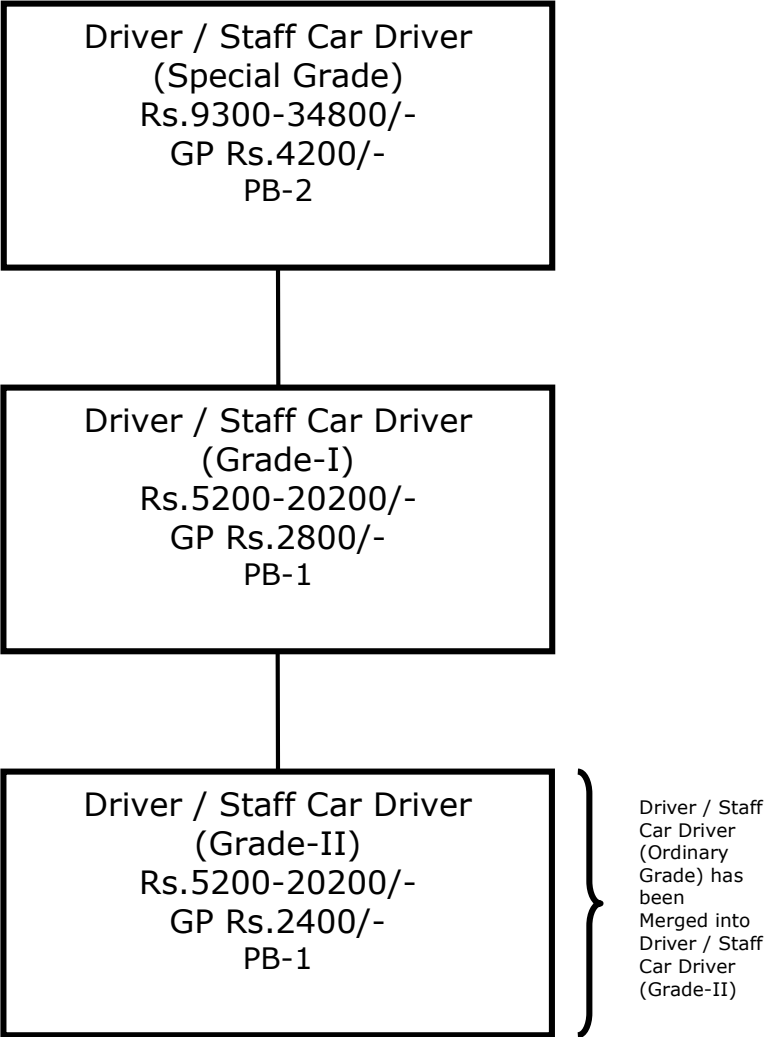
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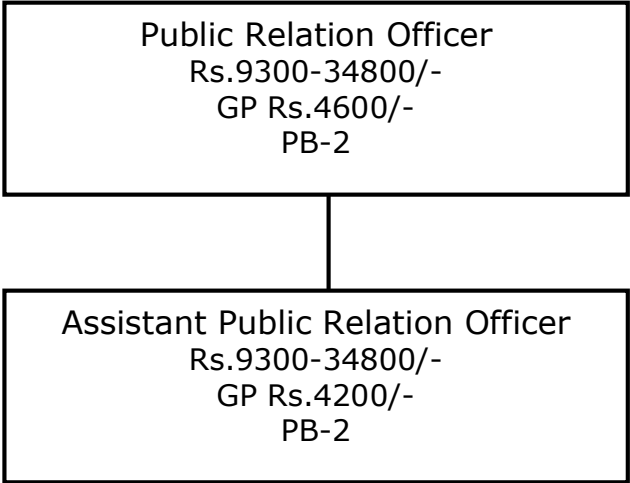
OFFICE OF THE DISTRICT & SESSIONS JUDGE: DELHI

HIERARCHY CHART



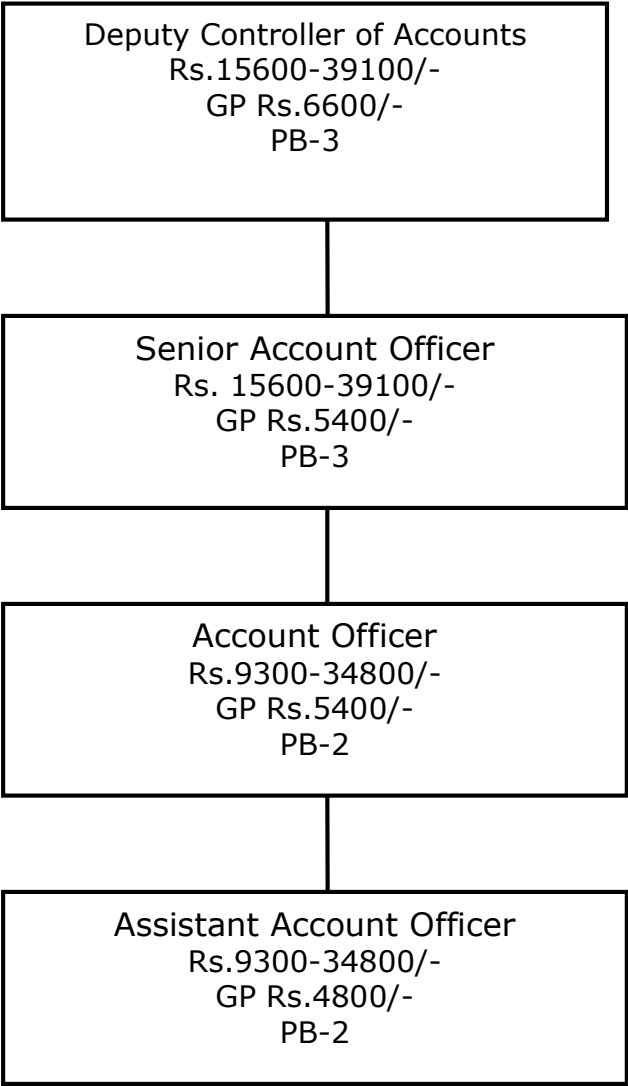
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HIERARCHY CHART



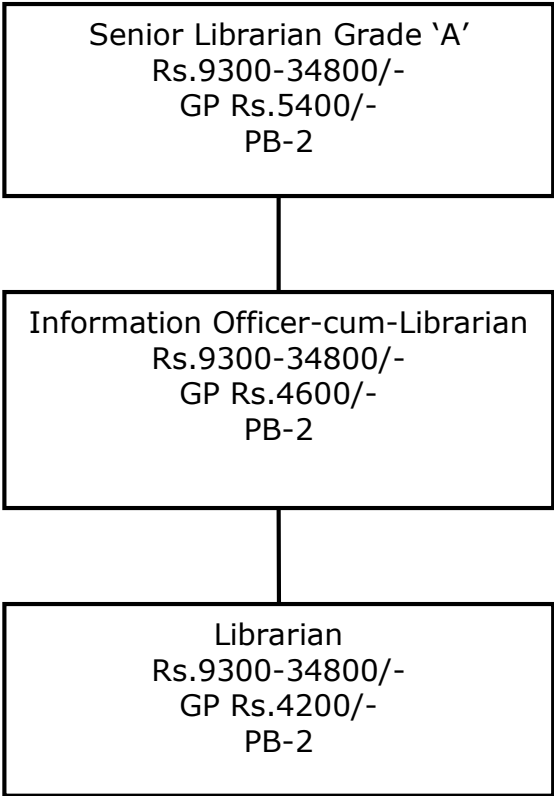
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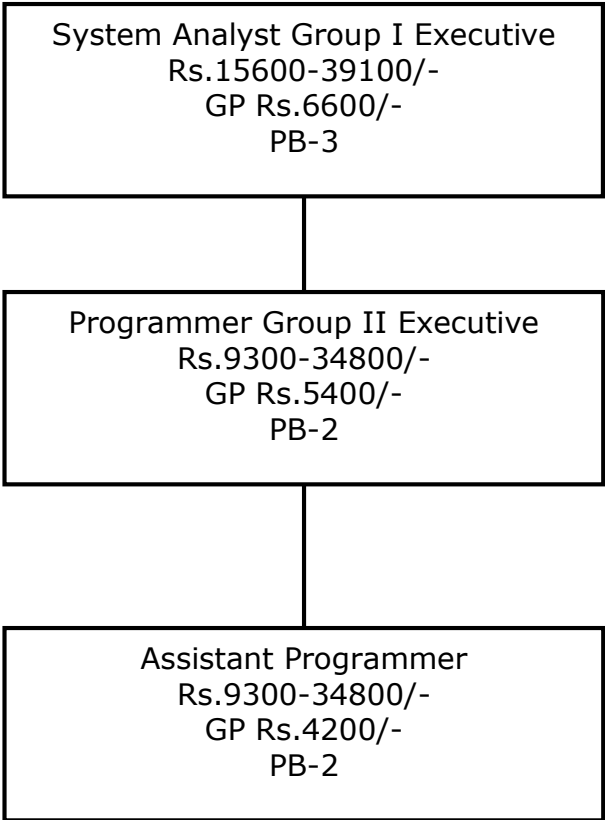
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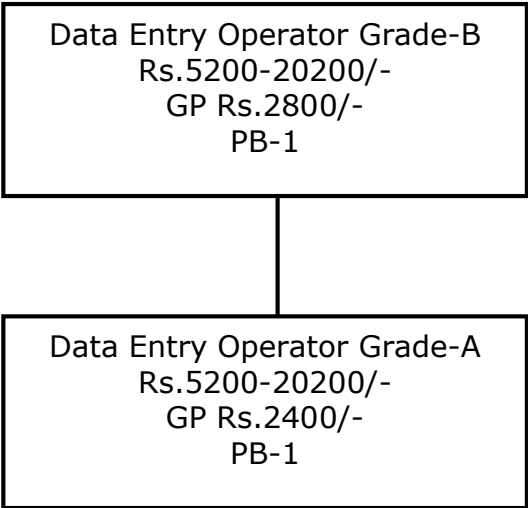
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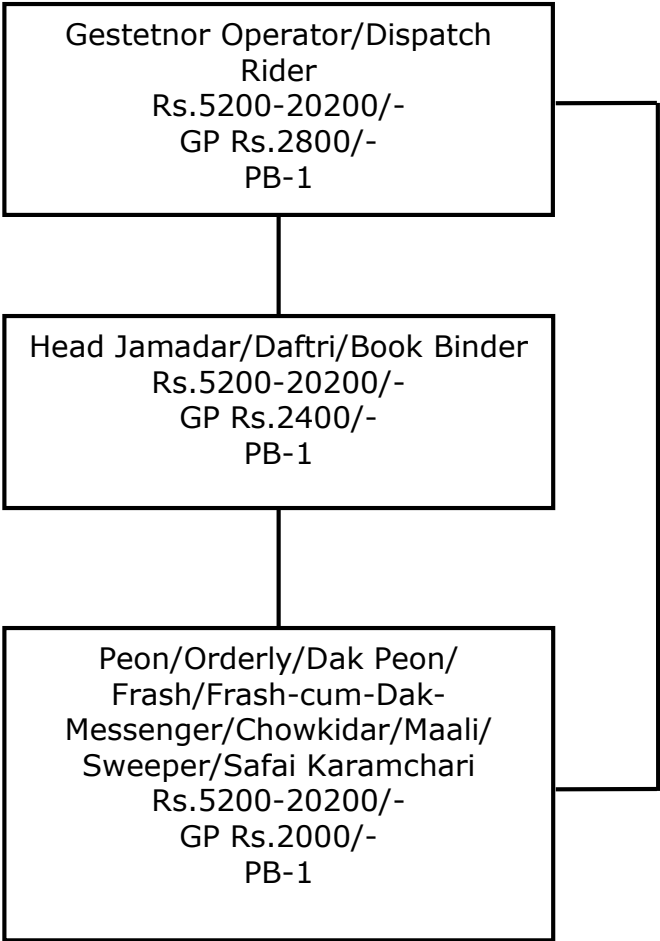
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HIERARCHY CHART



OFFICE OF THE DISTRICT & SESSIONS JUDGE: DELHI

HIERARCHY CHART



Technical Officer
Rs.9300-34800/-
GP Rs.4600/-
PB-2

Post of Technical Officer shall be a selection post and filled by direct recruitment (by interview).